

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †3398**

TO BE ANSWERED ON THE 01ST JANUARY, 2019/ PAUSHA 11, 1940 (SAKA)

DOMESTIC VIOLENCE

†3398. SHRI LALLU SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered under Domestic Violence Act during the last three years, State-wise;**
- (b) whether any delay has taken place while disposing of these cases; and**
- (c) if so, the steps taken by the Government to remove this delay?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per the latest available information published by National Crime Records Bureau (NCRB), State/UT-wise details of cases registered under the Protection of Women from Domestic Violence Act, 2005 during 2014-2016 are given at Annexure-I. The latest data pertains to the year 2016.

(b) & (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. State Government/UT Administrations are responsible for implementation of the

Protection of Women from Domestic Violence Act (PWDA), 2005. However, the Ministry of Home Affairs had issued a detailed advisory on 4th September, 2009 to all the State Governments/Union Territory Administrations wherein all the States/UTs have been advised to explore the possibility of associating NGOs working in the area of combating crimes against women and also that all police stations may be directed to display the name and other details of protection officers of the area appointed under the Domestic Violence Act, 2005. This Advisory is also available on <http://mha.gov.in>.

Further, a letter from Minister, Women & Child Development was written on 12th July, 2018 to Chief Minister of all State Governments/UTs to appoint sufficient number of Protection Officers having independent charge, allocate separate budget for smooth functioning of Protection Officers (PO), providing support to survivors, training capacity building of Police, Judiciary, Medical Officer, service providers and for creating mass awareness.

State/UT-wise cases registered under Protection of Women from Domestic Violence Act, 2005 during 2014-2016

Sl.	State/UT	2014	2015	2016
1	Andhra Pradesh	0	0	0
2	Arunachal Pradesh	0	0	0
3	Assam	1	0	2
4	Bihar	112	161	171
5	Chhattisgarh	0	2	3
6	Goa	2	0	0
7	Gujarat	2	2	0
8	Haryana	4	11	10
9	Himachal Pradesh	5	15	11
10	Jammu & Kashmir	0	0	0
11	Jharkhand	5	0	0
12	Karnataka	0	1	0
13	Kerala	140	132	111
14	Madhya Pradesh	53	91	90
15	Maharashtra	4	8	2
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	0	0	0
21	Punjab	2	2	2
22	Rajasthan	17	14	4
23	Sikkim	0	0	0
24	Tamil Nadu	4	4	0
25	Telangana	1	6	1
26	Tripura	0	0	0
27	Uttar Pradesh	66	4	23
28	Uttarakhand	0	0	1
29	West Bengal	1	2	5
	TOTAL STATE(S)	419	455	436
30	A & N Islands	0	2	0
31	Chandigarh	0	0	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	7	4	1
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	7	6	1
	TOTAL (ALL INDIA)	426	461	437

Source: Crime in India